# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.429/2000 WITH O.A.NO.431/2000



New Delhi, this the 1st day of August, 2000

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J) HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

### QA-429/2000

Dr. Ajit Kumar Srivastava, S/O Sh. R.P. Srivastava, Aged about 37 years, R/O Ecology Research Laboratory, Centre of Advanced Study in Botany, Banaras Hindu University, Varanasi-221 005.

#### QA-431/2000

Dr. Anil Kumar, S/O Ambika Prasad, Aged about 42 years, R/O Deptt. of Physics, Banaras Hindu University, Varanasi-221 005.

(By Advocate: None for applicants in both the OAs)

#### Versus

Council of Scientific & Industrial Research, (Extramural Research Division), C.S.I.R. Complex, PUSA, New Delhi-110 012 through its Director General.

....Respondents

(By Advocate: Sh. Praveen Swarup in both the OAs)

## ORDER (Oral)

## Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

These two OAs have been listed together.

Accordingly, these are being disposed of by a common order.

It is noticed that for the past three consecutive dates, none has been appearing for the applicants in the aforesaid OAs, although rejoinder to reply filed by the respondents, has also been filed. Sh. Praveen Swarup, learned counsel for the respondents

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relies on the judgement of the Tribunal in <u>Dr.V.K.Singh</u>
Vs. <u>Council of Scientific & Industrial Research</u>
(OA-64/2000 with connected cases), decided on 18.7.2000.
He has submitted that the facts and issues raised before the Tribunal in those cases are identical to the issues raised in the present cases. He has, therefore, prayed that the present OAs may also be dismissed for the same reasons.

- We have carefully considered the prayer of the applicants in the present OAs along with the grounds. We are satisfied that the issues raised by the applicants in present cases are similar to the issues raised in <u>Dr. V.K.Singh's case</u> (Supra). We respectfully agree with the judgement of the Tribunal in that case and as a co-ordinate Bench, the same is binding on us.
- 4. In the result as there is no merit in the present OAs, the same are accordingly dismissed. Interim order stands vacated. No order as to costs.
- 5. Let a copy of this order be placed in OA-431/2000.

(S.A.T.Rizvi) Member (A)

(Mrs. Lakshmi Swaminathan)

Member (J)

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